

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2233/2001

Thursday, this the 30th day of August, 2001

Hon'ble Shri Shanker Raju, Member (Judl)

Vipin Sharma, Shri Tuki Ram Sharma
R/O B-I-522, Madan Gir
New Delhi.

..Applicant

(By Advocate: Shri U. Srivastava)

Versus

The Secretary,
Department of Electronics
Electronics Niketan
6, CGO Complex, New Delhi.

..Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicant was engaged by the respondent as a Staff Car Driver on sponsorship of his name from the Employment Exchange. The applicant has approached this Tribunal earlier by filing the OA-1813/98 which was decided on 24.10.2000 by giving directions to the respondents to consider the case of the applicant as per the decision in OA-2937/2000. The applicant has also filed OA-2069/2000, decided on 13.7.2001 after he has not been found fit and was not selected as regular Staff Car Driver. The Tribunal has not found any legal infirmity in the order passed by the respondents. It is the contention of the applicant that he does not press for the relief of regularization which would have barred this application on the principle of res-judicata.

3. After hearing the learned counsel and on a careful consideration of the matter, I find that the ends of justice will be fully met by disposing of this OA at the